

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.44 of 1994

Wednesday this the 16th day of March, 1994.

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

1. K.K. Basheer,  
Casual Labourer,  
Dept. of Animal Husbandry,  
Kalpeni, U.T. of Lakshadweep.
2. C.O. Keyamma, Casual Labourer  
Dept. of Animal Husbandry  
Kalpeni, U.T. of Lakshadweep.
3. A.K. Ambu Koya, Casual Labourer  
Department of Animal Husbandry  
Kalpeni,  
U.T. of Lakshadweep.

....Applicants

(By Advocate Mr. P. Sanjay (MK Damodaran)

Vs.

1. The Administrator, U.T. of Lakshadweep  
Kavarathy.
2. The Director, Department of  
Animal Husbandry, Kalpeni,  
U.T. of Lakshadweep.
3. Union of India, represented by  
the Secretary to Government of India,  
Dept. of Personnel & Training,  
Ministry of Personnel, Public  
Grievances & Pensions, New Delhi. ....Respondents

(By Advocate Mr. MVS Nampoothiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

It is reported by counsel on both sides that monetary benefits due to applicants have been paid with effect from 1.9.93. Standing Counsel submitted further that applicants have been granted temporary status. According to him, these settle~~s~~ the outstanding disputes, while according to counsel for applicants it does not. If there are any remaining disputes to be

sorted out, that must be done at the departmental level. Applicants may raise their claims with grounds in support thereof and submit a representation before the Administrator, who in turn will pass a reasoned order thereon, within six months of the date of receipt of the representation. We counsel the Administrator to adhere to the time schedule.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 16th March, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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